

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 214
360/252/ND/2020

IN THE MATTER OF:

M/s. Shrasth Propbuild Pvt. Ltd.

...APPELLANT

Vs.

Registrar of Companies NCT of Delhi and Haryana

...RESPONDENT

Section

Under Section 252

**Order delivered on 16.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Narender, Advocate

For the ROC

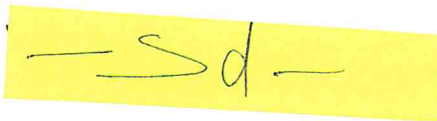
:Mr. M. Yadubhushana Rao, AROC

For the Income Tax Department

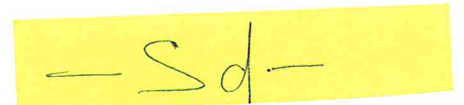
**:Ms. Easha Kadian, Standing
Counsel**

ORDER

Heard the submissions made by the counsel for the appellant. The counsel for the appellant has submitted that he has filed Income Tax Returns as well as undertaking regarding tax liability if any. Therefore, order in this matter is reserved.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**